

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

**Original Application No. 51 of 2015(SZ)**

V. Manickam,  
S/o. Velappagounder,  
3/16, Koothampalayam,  
Karumanur Post, Mallasamudhram (Via),  
Namakkal District – 637 503.

...Applicant

-Vs-

The Secretary,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600 032 & 5 Others.

...Respondents

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Filed by  
Thiru. C. Kasirajan,  
Advocate,  
Chennai.

**Report of the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem in the Original Application No. 51/2015 filed by Thiru.V.Manickam regarding the River Thirumanimutharu and lands surrounded in the Mallasamudhram Eri and Kollapatti Eri pollution due to discharge of untreated sewage from the Salem Corporation area and effluent from Textile Dyeing units located in Salem District as per the direction of Hon'ble National Green Tribunal order dated 18/11/2020.**

**1. Back Ground**

The Hon'ble NGT in its order dated 18/11/2020 mentioned in para 16 & 19 as follows.

*“16. The Tamil Nadu State Pollution Control Board is directed to raise this issue of entertaining the appeal on the question of environmental compensation by the appellate authority when the appeals are being argued before the appellate authority, so that the appellate authority can pass the appropriate orders on that issue in accordance with law.”*

*“19. The Tamil Nadu State Pollution Control Board is directed to monitor the progress of the work done by the Salem City Municipal Corporation, regarding the implementation of Underground Sewerage System (UGSS) and connection of the households sewage line to the Underground Sewerage System (UGSS) to avoid untreated sewage being let in to the river directly and also to monitor the progress of the establishment of remaining Sewerage Treatment Plants (STPs) and also functioning of the existing STPs to its fullest capacity and also to ascertain as to whether they are conforming to the standard provided by the Board and submit periodical report to this Tribunal regarding the same including the water quality in the Tirumanimutharu River and also the status of the recovery of the environmental compensation already imposed and the litigation pending before the forums.”*

Hence, the status report is submitted below.

**1. Entertaining the appeal on the question of environmental compensation by the appellate authority:**

Counter affidavits are being prepared by the Board to vacate the stay issued by the Appellate Authority regarding Environmental Compensation and it will be filed during next hearing.

**2. Status of the work done by the Salem City Municipal Corporation, regarding the implementation of Underground Sewerage System (UGSS):**

The Salem City Municipal Corporation is providing Underground Sewerage System (UGSS) in seven packages, out of which three packages as collection system for collection of sewages and four packages as Sewage Treatment Plants. With respect to collection system packages, 2

packages namely Package-I and III are completed. The work for Package-II collection system is scheduled by Salem corporation to be completed before November 2021.

Sl.No	Item	Total No's	Completed	Remaining to be completed	Target for Completion
1	Collection System	3	2	1	November 2021

**3. Status of the connection of the household's sewage line to the Underground Sewerage System (UGSS):**

The status of UGSS connections provided by the Salem City Municipal Corporation to the total households for the respective Sewage Treatments Plants is tabled below.

Sl.No	Name of STP	Total No. of Household Connections proposed	Households provided with UGSS connections	% of Household connected to STP
1	Vellakuttai	10740	5439	50.64%
2	Anaimedu	6552	3454	52.71%
3	Mankuttai	29947	1310	4.37%
4	Vandipettai	-	-	-

**4. Status of the establishment and functioning of the STP's and conforming to the standards:**

The status of STP's provided and operation by the Salem City Municipal Corporation is tabled below

Sl.No	Name of STP	Installed Capacity (MLD)	Treatment Provided (MLD)	Treatment Gap in MLD	Status of Functioning
1	Vellakuttai	13	7	5	Under Operation
2	Anaimedu	6	4	2	
3	Mankuttai	35	5	30	
4	Vandipettai	44	-	-	Not Commenced

Samples are being collected from the 2 Nos. of STPs namely M/s. Vellakuttai STP and M/s. Anaimedu STP.

From the consolidated ROA of M/s. Anaimedu STP it is revealed that during the month of Aug 20 - TSS, BOD, COD, Total Nitrogen; Sep 20- TSS, Faecal Coliform; Oct 20- Faecal

Coliform have exceeded the standards. The unit was instructed in this regard to improve the treatment efficiently in order to adhere to the discharge standards.

From the consolidated ROA of M/s. Vellakuttai STP it is revealed that during the month of Aug 20 – TSS, Feacal Coliform; Sep 20- TSS, BOD, COD, Feacal Coliform have exceeded the standards and in the month of October 2020 all the parameters are within the standards prescribed. The unit was instructed in this regard to improve the treatment efficiently in order to adhere to the discharge standards.

In view of the above the STPs have been addressed to operate and maintain the STP in order to adhere to the discharge standards.

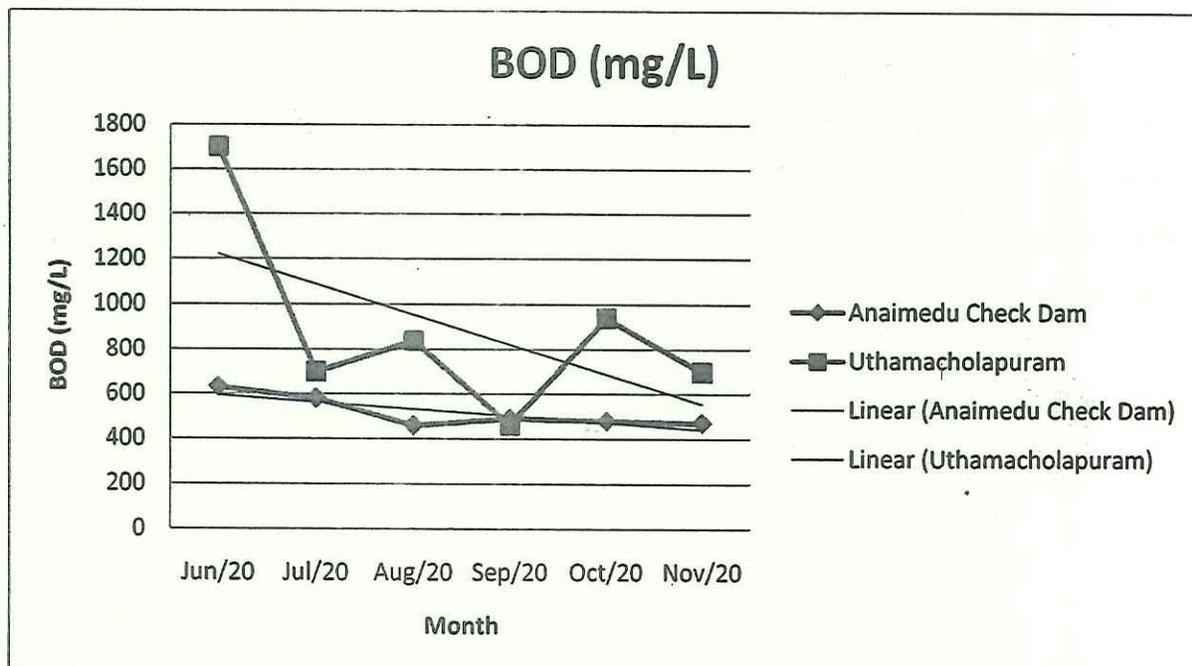
#### **5. Status of the water quality in the Tirumanimutharu River:**

The Hon'ble NGT in its order Dated 10.04.2019 has directed the TNPCB to monitor the River Quality Parameters. In this regard it is submitted to inform that monthly samples were collected from the River Thirumanimutharu at Anaimeadu Checkdam (upstream side) and at Uthamasolapuram (downstream side) of the River. The consolidated ROA of the samples collected were submitted below;

#### **BOD Details**

- a) BOD (mg/L): In the upstream side the parameter varies from <2 mg/L to 95 mg/L and the mean value is 25 mg/L. In the downstream side the parameter varies from 6 mg/L to 39 mg/L and the mean value is 20 mg/L. Based on the data a line chart was plotted and the trend lines shows that at the downstream of the River the BOD is in decreasing trend.

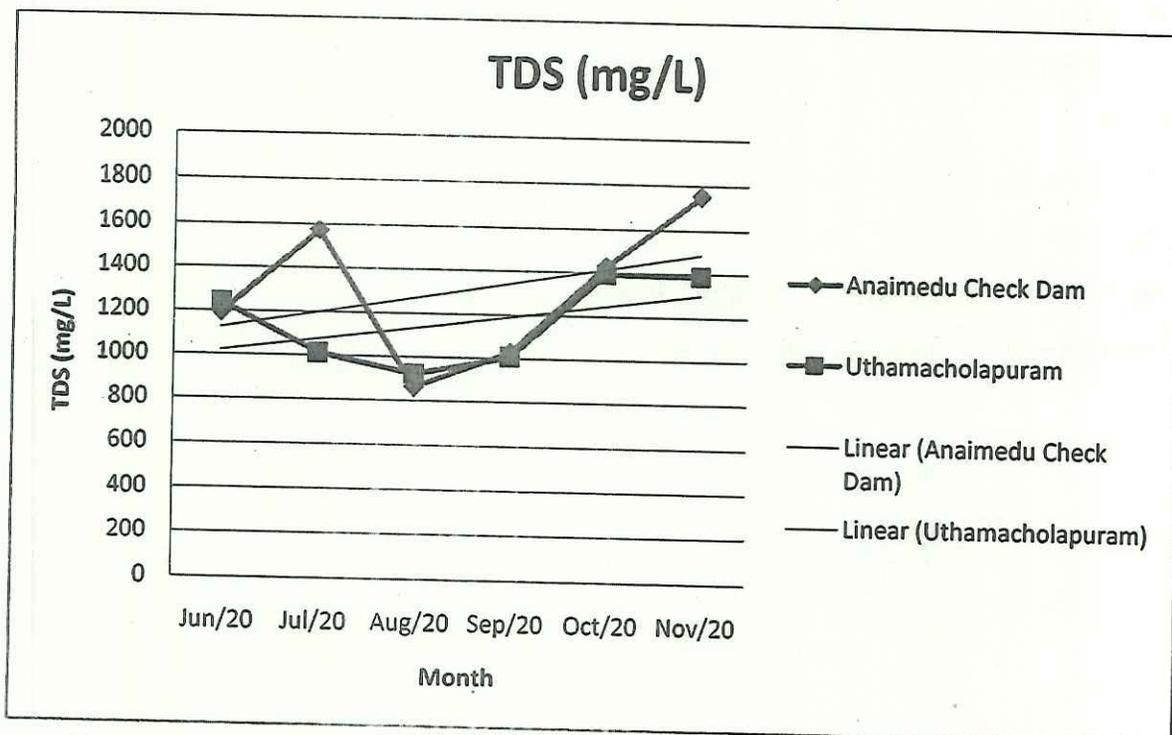
BOD (mg/L)		
Month	Anaimeadu Check Dam	Uthamasolapuram
Jun-20	9	9
Jul-20	95	15
Aug-20	12	39
Sep-20	8.5	6
Oct-20	<2	11
Nov-20	3	9



### TDS Details

- b) TDS(mg/L): In the upstream side the parameter varies from 864 mg/L to 1752 mg/L and the mean value is 1306 mg/L. In the downstream side the parameter varies from 924 mg/L to 1392 mg/L and the mean value is 1161 mg/L. Based on the data a line chart was plotted and the trend lines shows that at downstream of the River the TDS level is in increasing trend.

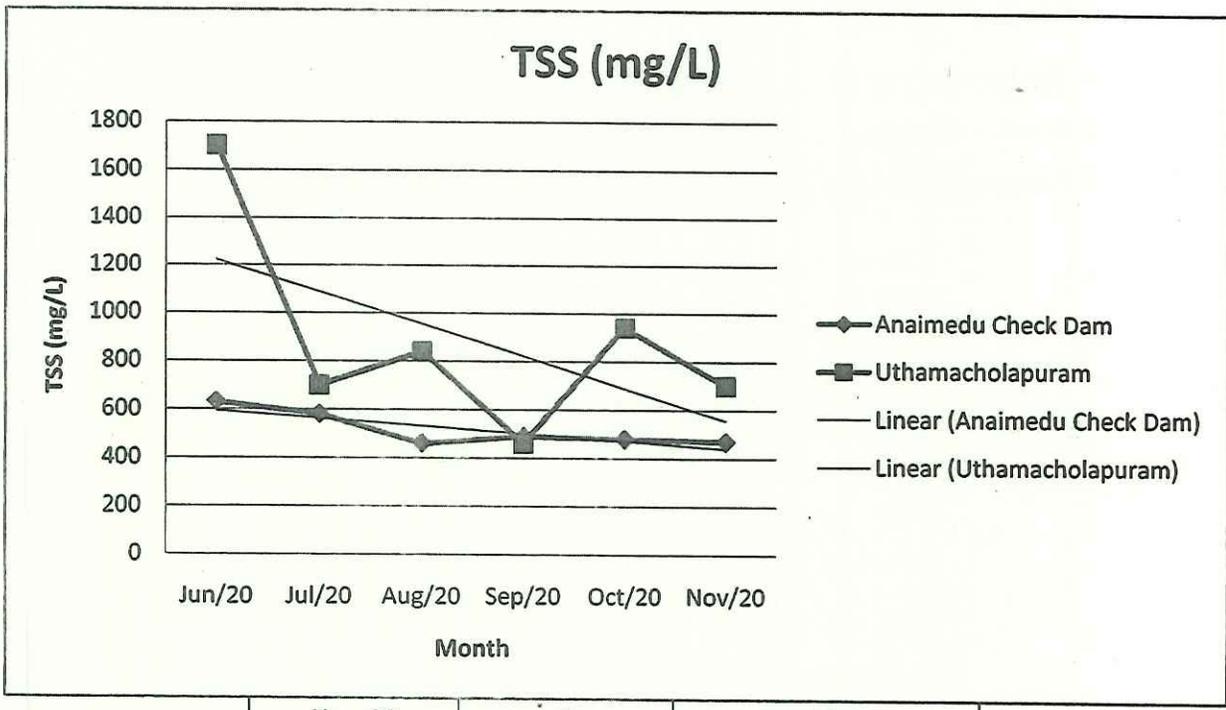
TDS (mg/L)		
Month	Anaimedu Check Dam	Uthamasolapuram
Jun-20	1192	1240
Jul-20	1572	1014
Aug-20	864	924
Sep-20	1028	1008
Oct-20	1428	1392
Nov-20	1752	1388



### TSS Details

- c) TSS (mg/L): In the upstream side the parameter varies from 8 mg/L to 88 mg/L and the mean value is 32 mg/L. In the downstream side the parameter varies from 8 mg/L to 108 mg/L and the mean value is 40 mg/L. Based on the data a line chart was plotted and the trend lines shows that at both upstream and downstream of the River the TSS level is in decreasing trend.

TSS (mg/L)		
Month	Anaimedu Check Dam	Uthamasolapuram
Jun-20	36	48
Jul-20	88	8
Aug-20	8	108
Sep-20	8	16
Oct-20	48	52



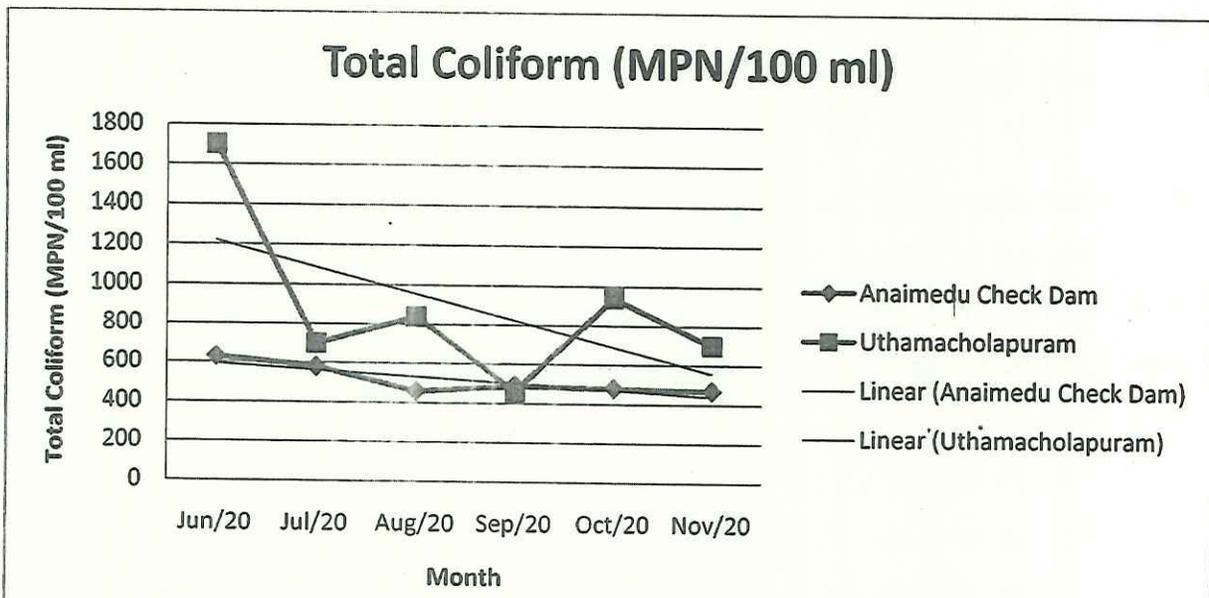
Nov-20	8	12
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**Total Coliform Details**

d) Total Coliforms (MPN/100 ml): In the upstream side the parameter varies from 460 MPN/100 ml to 630 MPN/100 ml and the mean value is 518 MPN/100 ml. In the downstream side the parameter varies from 460 MPN/100 ml to 1700 MPN/100 ml and the mean value is 890 MPN/100 ml. Based on the data a line chart was plotted and the trend lines shows that at both upstream and downstream of the River the Total Coliform level is in decreasing trend. The Salem Corporation shall operate the STPs in full fledged manner to decrease the value further.

**Total Coliform (MPN/100 ml)**

Month	Anaimedu Check Dam	Uthamasolapuram
Jun-20	630	1700
Jul-20	580	700
Aug-20	460	840
Sep-20	490	460
Oct-20	480	940
Nov-20	470	700



**6. Status of the recovery of the environmental compensation and litigations pending:**

The details of compensation raised, remittance and the balance to be collected from the industries are tabulated below:

Sl. No	Details	No of units	Environmental Compensation	No of units remitted	Environmental Compensation remitted	Remaining units not remitted	Balance to be remitted
1	Total Textile Dyeing units	77	Rs. 5,35,64,000	47	Rs. 97,91,000	30	Rs. 4,37,73,000
2	Total Sago Industries	10	Rs. 5,80,000	10	Rs. 5,80,000	0	0
	<b>Total</b>	<b>87</b>	<b>Rs. 5,41,44,000</b>	<b>57</b>	<b>Rs. 1,03,71,000</b>	<b>30</b>	<b>Rs. 4,37,73,000</b>

The following Textile Dyeing units have filed an appeal against the environmental compensation imposed against those units filed before the Honble Appellate Authority;

S.No	Name of the Industry	Appeal Nos before the Hon'ble Appellate Authority
1.	M/s.Lakshmi Dyeing	35 of 2020
2.	M/s.Navamani Dyeing Factory	36 of 2020
3.	M/s.Kala Dyeing Factory	37 of 2020
4.	M/s.A.T.K. Colouring Centre	38 of 2020
5.	M/s.A.T.K. Colouring Centre	39 of 2020
6.	M/s.Lakshmi Dyeings (Manual Dyeing)	40 of 2020
7.	M/s.N.S.Dyeing	43 of 2020
8.	M/s. Amman Bleachers	44 of 2020
9.	M/s.Shah Chunilal Kundanmal Yarn Pvt Ltd	45 of 2020
10.	M/s.Amman Dyeings	46 of 2020
11.	M/s. E.V Dyeing Works	39 & 40 of 2020

Counter affidavits are being prepared by the Board to vacate the stay issued by the Appellate Authority regarding Environmental Compensation and it will be filed in the next hearing posted during first week of February -2021.

**7. Action taken against the dyeing and sago Units:**

1. Power supply has been disconnected to the unauthorized dyeing units namely M/s. Manikandan Dyeing, D.No. 140, Ammal Eri Road, 8<sup>th</sup> Cross, Dadagapatty, Salem South Taluk, Salem District and M/s. Rajamuthu Saya Salai, Puthumaianman Koil, Seelanaickenpatti, Salem South Taluk, Salem District through District Co-ordination Committee.

2. Direction for closure and disconnection of power supply was issued to 2 Nos. of sago units namely M/s. Senthilmurugan Starch Factory, S.F.No. 141/8, Sowthapuram Village, Salem

West Taluk, Salem District and M/s. Selvi Starch Industries, S.F.No. 23/2A, Kandampati Village, Salem West Taluk, Salem District by TNPC Board.

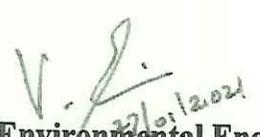
**Conclusion:**

1. The report of analysis of the treated sewage from the STP reveals that the values of TSS, BOD, COD, Feacal Coliform are higher than prescribed limits. Hence, the Salem Corporation has been requested to operate the STP's efficiently.
2. The Salem Corporation is being discharged untreated sewage into the River Thirumanimutharu. Hence, the Salem Corporation shall complete the UGSS system works.
3. The Salem Corporation shall complete the remaining one No of the sewage collection system work.
4. The Salem Corporation shall operate the Vellakuttai, Anaimedu and Mankuttai STP's in full fledged manner.
5. The Salem Corporation shall commence the operation of the Vandipettai STP.
6. The joint committee recommended regarding Sheelavari lake as follows

“Sheelavari lake near Ammapett has been encroached by Tamil Nadu housing board and extensive dumping of solid waste such as construction & demolition wastes, domestic solid wastes, slaughter wastes, etc. were observed during inspection. Now the lake has been reduced to a canal and due to the stagnation of waste water the impact on ground water was observed in sample taken from hospital adjacent to this lake. This warrants a detailed study in this area to assess the extent of pollution”.

Hence, the Salem Corporation shall carry out detailed Environmental study through a reputed institute to assess the extent of pollution as reported by the Joint Committee in Sheelavari Eri.

7. Closure direction will be issued and Environmental compensation will be imposed to the erring units.
8. Counter affidavits are being prepared by the Board to vacate the stay issued by the Appellate Authority regarding Environmental Compensation. Further action will be taken by the Board to the units which have not remitted the Environmental compensation.

  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Salem.**

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RESPONDENTS - TAMIL NADU  
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**Advocate for Respondent No.1 &3:  
Thiru. C. Kasirajan.**

**Date:27.01.2021.**